



2026:DHC:7934



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010437392026
+ ARB.P. 1656/2026, I.A. 25302/2026, I.A. 25303/2026
A S CHAUDHARY ENTERPRISESPetitioner
Through: Mr. Nishant, Adv.

versus

TECHNOFAB ENGINEERING LIMITEDRespondent
Through: Mr. Karan Gandhi, Ms. Riya
Jain, Ms. Vidhika Kapoor, Mr.
Sikhar Tiwari, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **16.09.2026**

1. Ms. Riya Jain appearing on behalf of the Respondent submits that Respondent is under CIRP.
2. Accordingly, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to approach the RP for its claim, if any.
3. Leave and liberty as aforesaid is granted.
4. The present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 16, 2026/at